

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA No.2067/91

Date of decision: 9.7.93

Shri Prem Chand ...

Petitioner

vs.

Commissioner of Police & anr.... Respondents

CORAM:

THE HON'BLE MR.JUSTICE S.K.DHAON, VICE CHAIRMAN(J)
THE HON'BLE MR.B.N.DHOUNDIYAL, MEMBER(A)

For the Petitioner ..None for the petitioner.

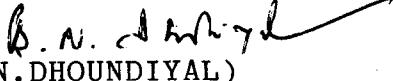
For the Respondents ..Sh.O.N.Trishal.Counsel.

JUDGEMENT(ORAL)

(BY HON'BLE MR.JUSTICE S.K.DHAON, VICE CHAIRMAN)

By order dated 28.1.87, the petitioner was dismissed from service. The appeal was dismissed on 1.5.87. He made a representation to the Lt.Governor which was also dismissed on 2.8.87. Thereafter, it is alleged in the counter-affidavit that on 29.3.90, he preferred a revision application. Apparently, he must have filed the revision after the Appellate order which is dated 1.5.87. There is a Misc. Petition seeking condonation of delay in filing of this OA. We may note that no rejoinder-affidavit has been filed. Therefore, the averment that a revision application was preferred by the petitioner on 29.3.90 must be accepted as correct. If that be so, no satisfactory explanation has been given as to what was the petitioner doing between 1.5.87 and 29.3.90. We have, therefore, no option but to dismiss this OA as barred by limitation.

2. When the case had been taken up in the revised list none appeared before us in support of this OA.


(B.N.DHOUNDIYAL)
MEMBER(A)


(S.K.DHAON)
VICE CHAIRMAN(J)